

Central Administrative Tribunal, Principal Bench

....

O. A. No. 58/95

New Delhi, this the 17th day of October, 1995

Hon'ble Dr. R.K. Saxena, Member (J)

Hon'ble Sh. K. Muthukumar, Member (A)

Union of India through

1. D.P.O., Northern Railway,
Paharganj,
New Delhi.
2. P.W.I., Northern Railway,
Bareilly,
Distt. Meerut.

(By None)

Applicants

Versus

1. Subey Lal s/o Shotoo, Gangman,
R/o Railway Colony,
Bagpat, Distt. Meerut.
2. Assistant Labour Commissioner under
the Payment of Wages Act, 1937, D.L.C.
Meerut

(By none)

Respondents.

ORDER (GAL)

By Hon'ble Dr. R.K. Saxena, Member (J)

Even on the revision of the cause list none is present for the parties. This matter was also fixed on 28.9.1995 when none had appeared for the parties. It appears that the applicant is not interested in the matter, therefore, this O.A. is dismissed for default.

Mo
(K. Muthukumar)
Member (A)

Surinder
(Dr. R.K. Saxena)
Member (J)

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